

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).32296/2013

GYANENDRA PRATAP SINGH Petitioner(s)

VERSUS

YOGENDRA PRATAP SINGH & ORS. Respondent(s)
(With prayer for interim relief and office report)

Date: 16/12/2013 This Petition was called on for hearing today.

For Petitioner(s)
Mr. S.R. Setia,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

None for the petitioner.

The learned counsel for the respondents is present. He has stated that the copies of the pleadings supplied to him by the learned counsel for the petitioner are incomplete. The learned counsel for the petitioner shall be directed to provide the complete set of the pleadings to the learned counsel for the respondents within a week's time. The learned counsel for the respondents shall file the counter affidavit within a period of four weeks thereafter.

List again on 3.2.2014.

			(M.K. HANJURA)	
			REGISTRAR	

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